

- ❖ where such area is considered for allocation to a company or corporation that has been awarded a power project on the basis of competitive bids for tariff (including Ultra Mega Power Projects).

The Government has notified 'the Auction by Competitive Bidding of Coal Mines Rules, 2012 on 2nd February, 2012.

(c) Government has not invited any applications from eligible companies for allocation of coal blocks by auction through competitive bidding.

(d) 54 coal blocks with total Geological Reserves of about 18.22 Billion Tonnes (BT) are identified for allocation, out of which 16 blocks with 7.27 BT reserves for Govt. companies, 16 blocks with 8.16 BT reserves for power sector companies selected through tariff based bidding and 22 blocks with 2.79 BT reserves for companies selected through auction have been earmarked.

Irregularities in awarding contracts and transportation of coal

‡322. SHRI RAGHUNANDAN SHARMA: Will the Minister of COAL be pleased to state.

(a) whether Government is aware of serious irregularities in awarding contracts and in transportation of coal in the Central Coalfields Limited (CCL) and Bharat Coking Coal Limited (BCCL) located in Madhya Pradesh, Jharkhand and West Bengal;

(b) if so, the details thereof;

(c) whether fake utilization certificates have been submitted in BCCL and CCL for lifting coal;

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) details of irregularities in awarding contracts and in transportation of coal reported by BCCL and CCL during last three years are given below:

BCCL : During the last three years, Vigilance Department of BCCI registered the following case regarding alleged irregularities in Coal transportation in BCCL:

‡ Original notice of the question was received in Hindi

2009-10

CA/02/2009	Alleged irregularities in transportation of coal at Lohapatti Colliery.	Administrative Warning (04.05.2010) has been issued to Shri M. Ansari, Manager.
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During the last three years, CBI had booked the following cases relating to alleged irregularity in transportation of coal in BCCL:

2009-10

RC-7(A)/09-D	Non deployment of minimum 75% ESM and ESM owned vehicle by M/s. Natraj Coal Transport.	Sanction prosecution issued against three officials of the company.
RC-12(A)/09-D	Non deployment of minimum 75 % ESM and ESM owned vehicles by M/s. Maa Lilori Coal Transport.	Sanction prosecution issued against two officials of the company.

CCL : In the matter of serious irregularities in coal transportation, CCL Vigilance has initiated following disciplinary action during the last three years :

- (i) In a case of contractual transportation by Ex-Servicemen Company on preferential basis without participating in tender process, major penalty proceedings have been initiated against two officials of CCL as recommended by the CBI under RDA 05/2010.
- (ii) In another case of irregularities of contractual coal transportation from KDH surface stock to siding, minor penalty proceedings was initiated against six officials of CCL under RDA 11/2010 and suitable penalties have been imposed upon them.

No complaint regarding irregularities in awarding contracts and coal transportation has been received in CIL Vigilance Department during the last three years and current year. However, during the above period, action is being taken on a complaint dated 04.07.06 in respect of CCL filed by one of the Members of Parliament.

(c) and (d) Coal India Limited has reported that no case of submission of fake utilization certificate for lifting of coal has been noticed in BCCL and CCL . However,

it has been alleged in a CBI case that ten firms had dishonestly and fraudulently submitted false and forged documents to BCCL showing consumption of coal lifted from BCCL, which were accepted in BCCL without enquiring into its proper utilization. Final report in this regard has been submitted in the Court of Special Judge, CBI cases, Dhanbad.

Delay in coal mining projects

†323. SHRI RAMCHANDRA PRASAD SINGH: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that due to tussle between the Ministry of Environment and Forests and Coal, several coal mining project are delayed;
- (b) if so, the number of such cases till July, 2012
- (c) the years since when each of these cases are pending; and
- (d) the quantum of loss being suffered by the country, annually, in terms of coal production due to this indecision?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (c) Obtaining of Environmental and Forestry clearance for coal mining projects is a continuous process. As on date, 178 proposals of Coal India Limited (CIL) are pending for forest clearance at various levels. Out of these, 133 proposals are pending at State level and 45 proposals are pending for approval of Ministry of Environment and Forests (MoEF) level. Further, 51 proposals for Environmental clearance are awaiting approvals at various levels. Out of these, 19 proposals are pending at State level and 32 proposals are pending at MoEF level.

(d) Coal production is adversely affected due to various reasons including delays in obtaining environmental and forestry clearance, land acquisition and related R and R problems, law and order problems in some coalfields and some evacuation constraints. The initially envisaged coal production target of 520 million tonnes (Mt.) for CIL in 2011-12 the terminal year of XI Plan could not be realised on account of above mentioned reasons. However, the actual production in 2011-12 from CIL was 435.84 Mt.

Coal linkage demand for Bihar projects

324. SHRI RAM KRIPAL YADAV: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that coal linkage demands of Bihar for their power projects is pending with Government since long back; and

† Original notice of the question was received in Hindi.